

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).34066-34067/2009
(From the judgement and order dated 04/09/2009 in FA No.31/1993,CMA
No.16971/1997,CMRA No.226233/2009 of the HIGH COURT OF JUDICATURE AT
ALLAHABAD)

HINDUSTAN AERONAUTICS LIMITED

Petitioner(s)

VERSUS

KRISHNA DULARI (D) THR LRS. & ORS

Respondent(s)

(With appln(s) for c/delay in filing process fee,substitution of deceased
respondent and prayer for interim relief and office report)
(for final disposal)

Date: 18/10/2013 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE H.L. DATTU
HON'BLE MR. JUSTICE M.Y. EQBAL

For Petitioner(s) Mr. Nikhil Nayyar,Adv.
Mr.T.V.S.Raghavendra Sreyas, Adv.
Mr.Dhananjay B., Adv.
Ms.Akanksha, Adv.

For Respondent(s) Mr. Anurag Kishore,Adv.(NP)
Mr. Gunnam Venkateswara Rao ,Adv(NP)

UPON hearing counsel the Court made the following
O R D E R

Perused the letter dated 17.10.2013. In view of the averment made by
learned counsel for respondent, call the matter after two weeks.

(G.V.Ramana)
Court Master

(Vinod Kulvi)
Asstt.Registrar